THE HON'BLE SRI JUSTICE T. VINOD KUMAR

CRP. No.s 287, 289 and 294 of 2023

COMMON ORDER:

- 1. These three Civil Revision Petitions are preferred against the separate orders dt.19.12.2022 passed in EP.No.5 of 2022 in OS.No.668 of 2022, EP.No.6 of 2022 in OS.No.669 of 2022, and EP.No. 7 of 2022 in OS.No.670 of 2022, on the file of the II Additional District Judge, Medchal-Malkajgiri at Medchal.
- 2. Since the suit schedule property in all these revision petitions forms part of the same building, though located in different floors, and represented by same counsel, these revision petitions are taken up together for disposal.
- 3. When these Revisions are taken up for hearing, learned counsel appearing on behalf of the revision petitioner in all these Revisions submits that after the initial hearing held by this Court on 03.02.2023, she has no instructions in these matters from the petitioner.
- 4. On the other hand, learned counsel appearing on behalf of the respondent submits that the Bailiff attached to the Court of II Additional District Judge, Medchal-Malkajgiri at Medchal, has executed the warrant in the subject EPs under a cover of panchanama on 06.02.2023 and also submitted a report before the concerned Court. He further submits that since the warrant issued

by the Court below has been executed, cause in these Revisions does

not survive for consideration by this Court any further.

5. Learned counsel appearing for the respondent has also placed

before this Court copies of Form-11 in respect of Schedule-I property

being immovable property and Schedule-II property being movable

property in all the suits, along with copies of the report of the Bailiff

and the panchanama under which possession of the EP schedule

properties has been taken by the Bailiff in execution of the warrant

issued by the Court below.

6. Since the warrants issued by the Court below in the subject

EPs have been executed, this Court is of the view that the cause in

the present Revisions does not survive for consideration any further.

7. Accordingly, the CRPs are closed. No order as to costs.

8. Consequently, miscellaneous petitions pending if any shall

stand closed.

T. VINOD KUMAR, J

10th March, 2023.

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